

। अध्यक्ष महोदय : मंत्री महोदय ने कहा है कि उन के पास जो इन्फार्मेशन आसाम गवर्नमेंट से आई है, वह उन्होंने अपने स्टेटमेंट में रखी है ।

MR. SPEAKER: Unusually exceptional procedure is adopted in this House. I am so sorry. The statement that he is giving is based on the facts supplied to him by the Assam Government. It is not his statement. He has got information from Assam Government.

श्री राम रतन शर्मा : लेकिन उन को आसाम गवर्नमेंट से पूछना तो चाहिये था । वे कानून के पडित्त हैं, उन को यह पूछना चाहिये था कि आसाम गवर्नमेंट में जो स्टेटमेंट भेजा है, वह कम्पलीट है या नहीं है ।

SHRI PILOO MODY: It is not Assam Government's statement. It is a statement of the Home Minister of India. The information may have been supplied by the Assam Government. But the all statement that the Home Minister makes is about the Election Law. Election Law is quite specific. Therefore, I do not think he can pass off the statement, as deliberately mislancing the House and put the blame on the Assam Government.

13.33 hrs.

STATEMENT BY MEMBERS RE  
HOME MINISTER'S STATEMENT ON  
REPORTED POLICE ATROCITIES  
IN THE JAMA MASJID AREA IN  
DELHI

SHRI JYOTIRMOY BOSU (Diamond Harbour): Mr. Speaker, Sir, on 19-2-75 Shri Brahmananda Reddy, Home Minister while replying to a debate, raised by myself on police atrocities and Government misdeeds in Jama Masjid area has stated:

"Shri K. Brahmananda Reddy: It is unfortunate that I had been attributed motives. It is unfortunate that some incidents which took

place have been mis-interpreted. Take for instance the case of Farida. Hon'ble Shri Sait mentioned about it. It is that very girl who has said that an injury was caused to her on the street. Please bear with me for a little while. She has already been discharged from the hospital. Not that she is completely alright, but, she has been discharged from the Hospital. We all feel very sorry. If it is true, as alleged, that she was shot from point blank range she could not have been in the hospital for two days."

I have a written document signed by Miss Farida in which she has confirmed that she was shot at by a policeman in her room on the second floor of her residence in Chitli Qaber. I have also got the original letter signed by Miss Farida here. If you like, I can lay it on the Table of the House. I am reading the statement that she has made--

"To

The S.H.O.,

Jama Masjid Police Station.

Dear Sir,

I, Farida Shaja-ul-Din, daughter of Late Shri Shaja-ul-din a resident of House No. 689, situated at Bazar Chitli Qabar, Delhi report as follows:

I am residing in House No. 689, situated at Chitli Qabar Delhi (in front of Clinic of Hakim Baqal) and living on the top floor of the house. I am a B.A. student.

On Sunday the 2nd February, 1975 at 12.30 P.M. I was sitting in my house along with my mother. All of a sudden I heard a noise of some persons saying that shoot everybody whether young or old. The four armed policemen in uniform entered our room and said "where are your men". Then they

started damaging the household articles. They took one purse containing Rs. 337/- and one time piece.

One of the policemen fired at me with his gun. The bullet struck my left hand. I feel unconscious and when I came to my consciousness I found myself lying in Irwin Hospital.

I do not know the names of the policemen, but I can recognise. Later I was told that my father died of heart attack when he heard the sad news about me.

I request the case may kindly be registered against the policemen and action be taken.

I came to the Police station along with my brother Gulzar Ahmed to lodge a complaint.

Farida Shaja-ul-Din  
689 Chitli Qabar,  
Delhi."

Over and above this I have got a tape recorded statement of Miss Farida which confirms beyond any doubt that what the Home Minister has stated as mentioned above is wholly incorrect, untrue and misleading and this has been done deliberately. I have got Miss Farida's voice tapped here. If you like, I can play it back here.

MR. SPEAKER: You cannot do that here.

SHRI JYOTIRMOY BOSU: The policemen had shot at her. The Home Minister has deliberately misled the House. He has\*before the House....

MR. SPEAKER: You cannot speak beyond your statement now.

SHRI JYOTIRMOY BOSU: When a Minister makes some error, he can make a statement under Direction 115.

But when the Minister chooses to tell a\* to mislead the House deliberately, then it becomes a privilege issue. I would request you to consider my submission. It was not an error; it was a deliberate\* to mislead the House. I leave it to you.

MR. SPEAKER: The Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): Mr. Speaker, Sir, According to the information furnished by the Delhi Administration..

SHRI VAYALAR RAVI (Chirayinkil): On a point of order, Sir Mr. Jyotirmoy Bosu is playing back the tape in the House. No other sound, except that of the Minister, should come in the House. He cannot do it.

MR. SPEAKER: He cannot do it in the House.

SHRI JYOTIRMOY BOSU: May I bring it to your chamber and play it there?

MR. SPEAKER: I believe you, what you say. Don't make this theatrical performance here.

SHRI JYOTIRMOY BOSU: I have the taped voice of Miss Farida here, to tell the world and the House that the Home Minister is a\*

MR. SPEAKER: Such words are not to be used here. This word will not go on record.

SHRI JYOTIRMOY BOSU: If it become necessary, I am prepared to take it before the Privileges Committee. If I am proved wrong, I shall take any punishment that the House may bestow on me. If it is proved to be Miss Farida's voice, then Mr.

[Shri Jyotirmoy Bosu]

Vayalar Ravi, the product of youth cult, should take punishment that the House may bestow on him.

(Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI K BRAHMANANDA REDDY): Sir, according to information furnished by the Delhi Administration Kumari Farida was admitted into the Irwin Hospital for treatment at about 1-10 p.m. on 24th February, 1975. When she was examined by the police on the following day, she stated that she was present at about 12-30 pm in the bazar Chitli Qabar and while she was going to her house she received a gun shot injury. According to the medical opinion, there were no charring marks on her wounds nor any burning marks on her clothes and the wound on the person was caused by a distant range shot. Kumari Farida was discharged from the hospital on 17-2-75, but she left the hospital on 19-2-1975.

The reference to her having been in the hospital for two days in the course of my observations on 19-2-75 was inadvertent. I am sorry for this. The reference occurred when I was seeking to correct the impression caused by other speeches that Kumari Farida had been shot dead at point blank range in her house. For instance Shri Jyotirmoy Bosu had stated "Farida is maimed for life". Similarly he stated "one girl was shot dead". "The police climbed the 2nd floor and fired at point blank range at Kumari Farida who was stitching". Similarly, another Hon'ble Member of the House Shri Ibrahim Sulaiman Sait had stated "when they killed the girl whom I referred to earlier." It was in the above context that I tried to place the facts before the Hon'ble Members of this House. It was never my intention to mislead the House. All that I endeavoured to do was to correct the impression in regard to the material facts that the girl was not really dead that she was not shot at from

a point blank range and that she was not shot at inside the house. Whether the hospitalization lasted for two days or a few days, the material point I tried to make was that after a short time she had left the hospital.

According to information received by me a letter signed by Kumari Farida on 23-2-1975 and addressed to S.H.O. Jama Masjid was delivered to the Police Station on 24-2-1975. As stated in that letter it was sent by Kumari Farida through her brother Shri Gulzar. She herself did not go to the Police Station as stated in the letter referred to by Shri Jyotirmoy Bosu. A translation of the letter dated 23-2-1975 (original in Urdu signed by Kumari Farida) is laid on the Table of the House [Placed in Library. See No LT-9156/75].

The allegations in the above letter have been made by Kumari Farida 21 days after the incident and are contrary to what she told the police in the hospital on the date following her admission for treatment i.e. 3-2-1975. The allegations are, however, being investigated.

13.40 hrs.

#### BUSINESS ADVISORY COMMITTEE FIFTY-THIRD REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH): I beg to move:

"That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 10th March, 1975."

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice of an amendment to this motion. Please permit me to say a few words before you put it to the vote of the House. I have also written to you.